

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH AT CHENNAI

Original Application No.118 of 2025 (SZ)  
(Earlier Original Application No.207 of 2025 (PB))

IN THE MATTER OF:

K VIJAY LAXMI AND OTHERS ... Applicants

..VERSUS..

STATE OF ANDHRA PRADESH  
THROUGH DISTRICT COLLECTOR &  
DISTRICT MAGISTRATE AND OTHERS ... Respondents

INDIVIDUAL REPORT FILED BY  
COLLECTOR AND DISTRICT MAGISTRATE SRIKAKULAM  
RESPONDENT – No.1

Date: 23.12.2025



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DATE: 23.12.2025

K.RAVINDRANATH  
STANDING COUSNEL FOR GOVERNMENT OF A.P.  
ANDHRA PRADESH POLLUTION CONTROL BOARD

**INDIVIDUAL REPORT ON OA. NO. 118 OF 2025 (SZ) EARLIER OA NO. 207 OF 2025 (PB) FILED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE IN THE MATTER OF "K VIJAY LAXMI AND OTHERS Vs STATE OF ANDHRA PRADESH AND OTHERS" IN COMPLIANCE TO THE ORDER DATED 28.05.2025:**

1. It is submitted that, Grievance in the O.A. No. 207 of 2025(PB) has been registered by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi based on the letter petition dated 17.05.2024 received from Sri K Vijay Laxmi and Ors. vs State of Andhra Pradesh & Ors on the operation of Common Bio-Medical Waste Treatment Facility (CBWTF) named as M/s. Rainbow Industries (Respondent-4), Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District, Andhra Pradesh. Further the same was renumbered as O.A No 118 of 2025 (SZ) vide order dated 08.07.2025. The applicant has alleged that there are violations of CBWTF Rules & Regulations by M/s. Rainbow Industries, located at Pathakunkam (V), Laveru (M), Srikakulam District.
2. It is submitted that the Hon'ble NGT passed an order dated 28.05.2025 in the aforesaid OA No. 207 of 2025 and directed the following:  
*"In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Andhra Pradesh Pollution Control Board (APPCB) and District Collector/District Magistrate, Srikakulam and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of*

*the concerned project proponent, verify the factual position and suggest appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance. Report of the Joint Committee may be filed by APPCB and replies/ responses may be filed by Respondents no. 1 to 4 before the Southern Zone Bench of this Tribunal at Chennai within two months.”*

3. In compliance with the aforesaid Hon'ble NGT order dated 28.05.2025 (Annexure-1), a committee was constituted with the following members:

- i. Smt. Sowmya D, Scientist-E, CPCB, Chennai
- ii. Sri. A. Narendra Babu, Senior Environmental Engineer, APPCB, Vijayawada, AP
- iii. Sri. M. Venkateshwara Rao, District Revenue Officer, Srikakulam District, AP.

4. Accordingly, the Joint committee has inspected the CBWTF on 02.07.2025 and submitted Joint inspection report to Hon'ble NGT (SZ) on 21.08.2025. (Annexure-2).

5. The Salient observations made by the Joint committee are as follows:

- i. The CBWTF is collecting & disposing 792.89 kg/day of segregated bio-medical waste from the Health Care Facilities with a total bed strength of 13,274 beds including both bedded & non-bedded HCFs, located within 150 km radius in the districts of Srikakulam, Parvathi Puram-Manyam & Vijayanagaram which is within the authorized/installed capacity.
- ii. The CBWTF has provision for storage of untreated Bio Medical Waste in the incinerator area. However, dedicated room for storage of color-

coded Bio Medical Waste is not provided. All the waste is segregated and stored in the same area.

- iii. The results of source emission monitoring carried out at the stack attached to the incinerator showed that parameters such as  $\text{NO}_2$ , HCl and Hg are within the prescribed emission standards. Particulate Matter (PM) concentration exceeds the permissible limit, with a recorded value of  $65 \text{ mg/Nm}^3$  against the standard of  $50 \text{ mg/Nm}^3$ . The combustion efficiency is below the required standard, recorded at 98.5% against the stipulated 99%.
  - iv. The dioxins and furans concentration monitored during performance evaluation study conducted in 2023-24 was  $0.1036 \text{ ng/Nm}^3$  against the standard of  $0.1 \text{ ng/Nm}^3$  (at 11%  $\text{O}_2$ ).
  - v. An average of 19.04 kg/day ash generated from the incinerators, along with residue from flue gas cleaning and ETP sludge are disposed in the TSDF facility operated by M/s. Coastal Waste Management, Parawada, through Andhra Pradesh Environmental Management Corporation Limited (APEMCL). The analysis results of incineration ash indicate that Loss of Ignition (LOI) on a dry basis is exceeding the prescribed limit, recorded at 19.97% against the standard of  $< 5\%$  and the percentage of Organic Carbon is also above the acceptable limit, recorded at 3.72% against the standard of  $< 3\%$ .
6. Recommendations made by the Joint Committee:
- a) Dedicated room (with color-coded labeling) shall be provided for storage of segregated waste prior to treatment and disposal.

- b) The CBWTF shall ensure disposal of blue category of BMW i.e treated waste glasses bottles only through the authorized recyclers.
- c) The CBWTF shall ensure concentration of Particulate Matter (PM), dioxins and furans in the source emissions and combustion efficiency in incinerator comply with the prescribed standards.

7. In this regard, the APPCB (Respondent-3) has issued show cause notice vide dt. 08.09.2025 (Annexure-4) to the CBWTF on the following non-compliances observed by the Joint Committee:

- a) The CPCB (Respondent-2), vide its Ir dt.10.10.2023 & 12.12.2024, advised to consider BM Waste generation per bed/day as 277 gm. Considering the advice, the BM Waste generation in the coverage area of the CBWTF is about 3676.89 kg/day (i.e., 13274\*277gm /bed /day), whereas the said CBWTF is collecting only 792.89 kg/day of Bio Medical waste thus not covering all the HCFs daily.
- b) Particulate Matter concentration exceeds the permissible limit, with a recorded value of 65 mg/Nm<sup>3</sup> against the standard of 50 mg/Nm<sup>3</sup>. The combustion efficiency is below the required standard, recorded at 98.5% against the stipulated 99%.
- c) The dioxins and furans concentration monitored during performance evaluation study conducted in 2023-24 was 0.1036 ng/Nm<sup>3</sup> against the standard of 0.1 ng/Nm<sup>3</sup> (at 11% O<sub>2</sub>).
- d) The monitoring facility such as ladder and platform provided at the stack is not as per the CPCB guidelines.
- e) The Online Continuous Emission Monitoring System is installed at the stack attached to the incinerator to monitor the parameters viz. CO, CO<sub>2</sub>, NOX & PM and it is connected to the CPCB and APPCB servers. However, on the day of inspection, it was observed that the

OCEMS was non-functional as it was under repair since 12th June, 2025.

- f) The analysis results of incineration ash indicate that Loss of Ignition (LOI) on a dry basis is exceeding the prescribed limit, recorded at 19.97% against the standard of < 5% and the percentage of Organic Carbon is also above the acceptable limit, recorded at 3.72% against the standard of < 3%.
8. The reply for the show cause notice vide dt. 08.09.2025 from the said CBWTF is awaited.
  9. **It is further submitted that, APPCB (Respondent-3) has taken action on the CBWTF (Respondent-4) for the non-compliances observed from 2014 to 2024, that are furnished below:**
    - a) The APPCB has monitored the compliance of combined CTO, HWA & BMWA orders and issued directions to the CBWTF for the non-compliance of Consent order conditions and APPCB directions vide dt.05.03.2014, 21.06.2016 & 08.02.2017. Further, the APPCB has issued directions for stoppage of operations vide dt.07.12.2017 and subsequently revoked the same vide dt.15.12.2017.
    - b) Further, the APPCB has issued closure order to the said CBWTF vide orders dt.26.10.2018 & dt.14.11.2019 for non-compliances and violations observed. Subsequently revoked the closure orders vide dt.11.02.2019 & 13.05.2021 respectively with certain conditions to comply with.
    - c) The APPCB Officials inspected the said CBWTF on 08.09.2023 & 19.09.2023 and observed several non-compliances of CTO,

HWA&BMW Authorization vide report dt.25.09.2023. Subsequently, the issue was placed in the EAC (Task Force) committee dt: 21.11.2023, and the committee noted that the track record of the said CBWTF in managing the Bio Medical Waste was not satisfactory, as evident from the directions and closure orders issued multiple times for non-compliances of CTO, HWA & BMWA order conditions thereby affecting the overall scientific management of Bio Medical Waste in the Jurisdiction of the said CBWTF. Further, the EAC (Task Force) committee issued the following directions vide dt.04.12.2023:

- i. The EAC (Task Force) committee of APPCB, recommended to limit the Jurisdiction of M/s Rainbow Industries Pvt. Ltd only to Erstwhile Srikakulam District keeping in view of the safe and scientific disposal of Bio medical waste, effective from 31.12.2023. The CTO order was amended accordingly.
- ii. Levying Environmental Compensation for violations to the M/s Rainbow Industries Pvt. Ltd, recorded by the APPCB.

d) Based on the directions of EAC (Task Force) committee of APPCB, the following action was initiated by the APPCB:

- i. APPCB amended the CTO, HWA and BMW Authorization on 06.12.2023, restricting the jurisdiction of M/s. Rainbow Industries Pvt. Ltd. to erstwhile Srikakulam District. Aggrieved, the said CBWTF filed W.P. No. 32982 of 2023, which was disposed by the Hon'ble High Court on 29.12.2023 granting liberty to avail the statutory appeal. Pursuant thereto, the Appellate Authority, by order dated 04.04.2024, kept the amendment order in abeyance issued to the said CBWTF and directed APPCB to issue notice and pass a speaking order. Accordingly, APPCB kept the amendment order in abeyance on 23.04.2024 and issued a notice to the said CBWTF on 24.04.2024

ii. Further the APPCB, vide dt.05.08.2025 (Annexure-3) issued show cause notice to M/s Rainbow Industries for levy of Environmental compensation of Rs.30,90,000/- for the continuous Non compliances and violations observed by the APPCB vide report dt.06.11.2024.

e) Further, it is submitted that, the APPCB has conducted the Gap Analysis Study and prepared Action Plan for development of new CBWTFs as per the Bio Medical Rules, 2016 & Guidelines issued by CPCB. Based on the Gap Analysis study, a second CBWTF would be permitted to cover parts of Srikakulam & Vijayanagaram districts to improve the Bio Medical Waste Management Rules, 2016.

It is also further submitted that it is required to have dedicated CBMWTF for better monitoring of Bio Medical waste Management.

  
**COLLECTOR  
SRIKAKULAM**  
**COLLECTOR & DISTRICT MAGISTRATE  
SRIKAKULAM**

  
22/12/25  
DRD

Kanna  
B.E., APPCB

  
AO

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 207/2025

K Vijay Laxmi and Ors.

Applicants

Versus

State of Andhra Pradesh & Ors.

Respondents

Date of hearing: 28.05.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None for the Applicants.

**ORDER**

1. K Vijay Laxmi and others have sent the present letter petition dated 17.05.2024 to this Tribunal, which has been treated and registered as O.A. No. 207/2025 for exercise of suo motu jurisdiction.
2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

***“ Sub: Violation of CBMWTF Rules & Regulations by M/s Rainbow Industries Srikakulam-Reg***

X X X X

*With reference to the above subject and above cited firm Namely M/s. RAINBOW INDUSTRIES, Located at PathaKunkam (V), Laveru (M), Srikakulam District, running with 100kg/hr. capacity Bio Medical Waste Treatment Plant. This plant collecting waste from 2 Districts (Srikakulam & Vizianagaram). Nearly they are collecting 3-4 Tons of Bio Medical waste every day from both districts (Srikakulam & Vizianagaram). Due to low capacity of the plant they are unable to maintain / Run Plant in scientific / Systematic way. Bio Medical waste was not burning in-time & Waste was not storing in scientific method / systematic method and BMW waste was spreading / Spilling inside the plant area and few of the BMW waste material was throwing / Spreading*

*outside of the plant also, they are contaminated the cultivation lands & Environment with this BMW Waste, due to this contamination causes severe Environmental challenges & health issues to the public residing nearby villages.*

*APPCB conducted several inspections, Meetings and given so many Notices, Directions, Show cause notices, Closure orders (Copies Attached) to the above cited firm towards closing of the firm from past so many years. No further action was taken against the firm and they are (Rainbow Industries) managing with local / Higher authorities and revoking the orders from past so many years.*

*They are (Rainbow Industries) threatening surrounding villagers not to complain against the firm and managing with local authorities support towards running the plant. Hence, we are requesting your goodselves, please take necessary action against this firm and help us to survive in our villages in healthy condition in future.”*

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Andhra Pradesh through District Collector/District Magistrate, Srikakulam; (2) Central Pollution Control Board through its Member Secretary, (3) Andhra Pradesh Pollution Control Board through its Member Secretary and (4) M/s. Rainbow Industries, Located at Village PathaKunkam, Mandal Laveru, District Srikakulam who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4 requiring them to file their reply/response within two months.

5. In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Member Secretary, CPCB, Member Secretary, APPCB and

District Collector/District Magistrate, Srikakulam and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance.

6. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

7. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 08.07.2025 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

8. Report of the Joint Committee may be filed by APPCB and replies/ responses may be filed by respondents no. 1 to 4 before the Southern Zone Bench of this Tribunal at Chennai within two months.

9. A copy of this order be sent to the Member Secretary, CPCB, Member Secretary, APPCB and District Collector/District Magistrate, Srikakulam by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

May 28<sup>th</sup>, 2025



**Item No.17:**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.118 of 2025 (SZ)**

[Earlier O.A. No.207 of 2025 (PB)]

**IN THE MATTER OF:**

K. Vijay Laxmi and Ors.

...Applicant(s)

***Versus***

Central Pollution Control Board and Ors.

...Respondent(s)

**Date of hearing: 18.09.2025.**



**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER**

For Applicant(s): None Appeared.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 & R3.  
Mr. G. Stanly Hebzon Singh for R4.

## **ORDER**

1. The Andhra Pradesh Pollution Control Board (APPCB) has filed the interim report of the Joint Committee dated 25.08.2025. However, the respondents have not yet filed their individual reports/replies.

2. List the matter on **23.12.2025**.

**Sd/-**

**Smt. Justice Pushpa Sathyanarayana, JM**

**Sd/-**

**Dr. Prashant Gargava, EM**

**O.A. No.118/2025(SZ)**  
**18<sup>th</sup> September, 2025. Mn.**

